

ITEM NO.19

COURT NO.11

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24038/2019

(Arising out of impugned final judgment and order dated 23-08-2018 in DBCSAW No. 1651/2017 passed by the High Court Of Judicature For Rajasthan At Jaipur)

THE SECRETARY URBAN DEVELOPMENT  
AND HOUSING DEVELOPMENT & ORS.

Petitioner(s)

VERSUS

SHANKAR LAL AGARWAL

Respondent(s)

(I.A.No. 44200/2024- DISCHARGE OF THE ADVOCATE ON RECORD)

Date : 21-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Vishal Meghwal, Adv.  
Mr. Milind Kumar, AOR

For Respondent(s) Mr. Pankaj Kumar Singh, Adv.  
Mr. V.S.Dubey, Adv.  
Mr. Raj Singh Rana, AOR

UPON hearing the counsel the Court made the following  
O R D E R

I.A. no. 44200/2024

1. The present application has been filed by Mr. Raj Singh Rana, learned Advocate on Record appearing for the sole respondent praying *inter alia* that he shall be discharged from the present case as he is not in touch with his client due to which he has no instructions in the matter.
2. Issue notice to the respondent.
3. Learned counsel for the petitioners states that counsel for the respondent has not filed any document on record to demonstrate that he has sent a notice of his discharge to his client.

4. Counsel for the respondent is directed to take necessary steps of giving a notice/letter to his client informing him of his discharge and file an affidavit with proof of receipt of the notice/letter. Needful shall be done within two weeks.

5. List the matter on 01.04.2024.

**(NISHA KHULBEY)**  
**SENIOR PERSONAL ASSISTANT**

**(NAND KISHOR)**  
**COURT MASTER (NSH)**